

SHRI INDRAJIT GUPTA : I think, you also support the cause of blind people.

अध्यक्ष महोदय : वह तो कर रहे हैं...
(व्यवधान)

SHRI BUTA SINGH : I Will discuss with the hon. Minister and then the matter may be decided.

श्री जगपाल सिंह (हरिद्वार) : चार महीने से वे लोग लड़ाई मड़ रहे हैं ।

श्री मनी राम बागड़ी : हरिजनों के संबंध में भी आपने डिस्कशन करवाने के लिए कहा था, हरिजनों पर जुल्म हो रहे हैं...।

अध्यक्ष महोदय : वह कर रहे हैं ।

We will take it up. We have decided already.

श्री जगपाल सिंह : अध्यक्ष महोदय, मैंने गन्ने के भुगतान का मामला उठाया था वह बड़ा इम्पोर्टेंट है । किसानों को भुगतान नहीं मिल रहा है । आप इस पर जरूर चर्चा करवाइये ।

अध्यक्ष महोदय : आप हर वक्त एक चीज को शुरू कर देते हैं । मैंने इतनी चर्चा करवाई है कि जितनी कभी नहीं हुई ।

12.46 hrs.

ELECTION TO COMMITTEES

(1) Coffee Board

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : I beg to move :

“That in pursuance of sub-section (2) (b) Section 4 of the Coffee Act,

1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act.”

The motion was adopted.

(ii) Rubber Board

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : I beg to move :

“That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as member of the Rubber Board, subject to the other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act.”

The motion was adopted.